

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1324/98
MA-2210/98

(A)

New Delhi this the 30th day of October, 1998.

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Dr. Rakesh Mani Rastogi,
S/o late Sh. Hanuman Prasad Rastogi,
R/o B-4/3074, Vasant Kunj,
New Delhi.

... Applicant

(through Sh. S.K. Das, advocate)
versus

Secretary,
Dept. of Statistics,
Ministry of Planning & Programme
Implementation,
Sardar Patel Bhawan,
Sansad Marg,
New Delhi-1.

... Respondents

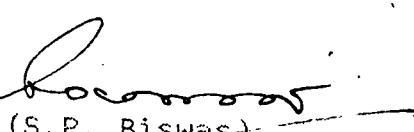
(through Sh. VSR Krishna, advocate)

ORDER(ORA)

Hon'ble Shri T.N. Bhat, Member (J)

By MA-2210/98, the applicant seeks permission to withdraw the O.A. with liberty to file a fresh O.A. in case the Hon'ble Minister concerned does not fulfill the promises given to the applicant. However, since the applicant wishes to withdraw the O.A., permission sought for is granted. If the cause of action still survives to him or a fresh cause arises to him, he will be at liberty to file a fresh O.A. It may be stated that according to the ld. counsel for the respondents he has no instructions that any such promises having been made.

In view of the above, this O.A. is dismissed as withdrawn subject to the condition stated above.


(S.P. Biswas)
Member (A)

/vv/


(T.N. Bhat)
Member (J)

30.10.98